

ORDER DATED 29th SEPT., 2010

Padma Gouda Applicant

Vrs.

Union of India & Others Respondents

Coram:HON'BLE MR. C.R. MOHAPATRA, MEMBER(A)

Heard Sri P.R.J. Dash, Ld. Counsel for the applicant and Sri S.K. Ojha, Ld. Standing Counsel appearing on notice for the Railways on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. The case of the applicant is that he is a land outsee as his land was acquired by the Railways in 1992 and therefore, he is entitled to employment under the Rehabilitation Assistance Scheme. Though he has made a prayer in this O.A. to provide him employment with all consequential benefits in the establishment of East Coast Railways under the Rehabilitation policy formulated for the land displaced persons, yet the Ld. Counsel submits that he will be satisfied if a direction is issued to Respondent No.1, i.e, Divisional Railway Manager, East Coast Railways, Waltair to consider and dispose of his pending representation dated 12.12.2009 vide Annexure-A-6 (Page-19 of the O.A.) in the light of the recommendations of the Addl. District Magistrate, Koraput vide Annexure-A/4 to the O.A.

3. Accordingly, without going into the merit of the case, and as agreed to by the Ld. Counsel for the parties, Respondent No.1 is directed to consider the pending representation of the applicant as



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at Annexure-A/6 (Page-19 of the O.A.) within a period of ninety days from the date of receipt of copy of this order, taking into account the recommendations of the District Authorities and pass a reasoned order under intimation to the applicant.

4. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

5. Send copy of this order to the Respondent No.1 (together with the copy of this O.A.) for compliance and free copy of this order be made over to the Ld. Counsel appearing for the parties.


~~MEMBER(A)~~